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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 2500/2022 & CRL.M.A. 21701/2022

RAKESH KUMAR KALRA DEAF DIVAYANG Through: None. Petitioner

versus

STATE GOVT OF NCT DELHI Respondent Through: Ms. Rupali Bandhopadhya, ASC for the State with Mr. Akshay Kumar and Mr. Abhijeet Kumar, Advocates.

CORAM: HON'BLE MS. JUSTICE SWARANA KANTA SHARMA <u>O R D E R</u> 31.01.2023

1. Upon being mentioned by Ms. Rupali Bandhopadhya, learned Additional Standing counsel for the Respondent, this matter is taken up on Board.

2. Ms. Bandhopadhya, learned ASC states that, inadvertently, the order regarding appointment of Amicus Curiae could not be recorded in order dated 13.12.2022. Learned ASC prays that order may be passed in this regard.

3. Accordingly, Mr. N. Hariharan, Senior Advocate is appointed as Amicus Curiae to assist the Court on the points:

(i) How can a Special Court be constituted as per Section 84 to try offences under Rights of Persons with Disabilities Act, 2016 ('Act');

(ii) How speedy and fair trial for the differently abled persons can be ensured; and

(iii) How the judicial system can be improved for the benefit of the differently abled persons in the Courts?

4. Re-notify on 21.02.2023, the date already fixed.

5. A copy of this order along with a complete set of paper book be delivered to Mr. N.Hariharan, Senior Advocate forthwith.

6. The order be uploaded on the website forthwith.

JANUARY 31, 2023

SWARANA KANTA SHARMA, J